Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer For election to BIHAR NIDHA hame of the House)

1942 ARA Constituency (Name of the Constituency)

aught rivite of Late Bihanific Aged 66715 years, resident of MP-Chot gain, Ps. Murar (mention full postal address)

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(strike out whichever is not applicable)
(1) I am a candidate set up by B. J.P. (Bhartiya Tanta farty) am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)	
1,	Self	AEQAS 5026L	2012-13	365,625=00	
2.	Spouse-	ALGPD 4556P	N-A	N·A	
3.	Dependent 1	N-A·	N·A	N-A	
4.	Dependent 2	N-A	N-A	N·A	
5.	Dependent 3	N.A	N.A	N.A	

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NA
(b)	Name of the court, Case No, and Date of order taking cognizance :	N·A
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	N.A.

Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	N.A
(b)	Name of the Court(s), Case No. and	N·A
	Date(s) of order(s).	

(5) That I give heiern below the details of i. e assets (movable and is movable etc.) of myseli, my spouse and all dependents:

A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3	
1	Cash in hand	40,000=00	70,000=00	N.A	N·A	N-A	
and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and 1204767-74		10839462913 S.B.I. Bitas Nichau Mandal Branch, Pat- 1204767=74 On 31.3.2013 F.D.K. S.Lac Head From about	NIL	N·A	N·A	N-A	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	MIL	NIL	N·A	NA	N·A·	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Assistance in Post office or Insurance Company and the amount	Pension Petacyllus Rs. 1.5 Lac/ Anum	MIL	N-A	N-A	N-A	
(v)	Personal loans/advance given to any person or entity including tirm, Company, Trust etc. and other receivables from debtors and the amount.	MIL	NIL NIL		N-A-	N-A	
(vi)	Yachts/Ships (details of Make,	9007 PHO SLE Model Purchs on 10/2011 4908141=00	NIL .	NA.	N.A	N· A	
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	NIL	Sogns. R.1.40Lac	N-A	N·A	N-A	

Claims/interest	NIL	NIL	N·A	NA NA
(ix, Gross Total value	1394767=74	2,10,000=W	N.A	N.A N.A

3. Details of Immovable assets:

(Nete: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
i)	Agricultural Land Joint Forms Location(s) Joint Forms Survey number(s) Rand	chongain, by Inherital	NIL	N·A	N· A	N·A
	Area (Total measurement in acres)	15 Bighas 9.5 Acres	NIL	N-A	N.V	N·A
	·Whether inherited property (Yes or NO)	Yes.	MIL	N·A	N·A	N·A
	Date of purchase in case of self acquired property	N-A	N-A	N·A	N·A	N.A
	Cost of Land (in case of purchase)at the time of purchase	NIL	NIL	N:A	N-A	N-A
	Any Investment on the land by way of development, construction etc.	NIL	NIL	N·A	N.A	N·A
	Approximate Current market value Toint Familyland	7,50,080=W	NIL	N·A	N·A	N·A
(ii)	Non-Agricultural Land Location(s) Survey number(s)	N· A	N-A	11-4	N·A	W.V
	Area (Total measurement in sq. ft.)	N. A.	N-A	N-A	N.A	N-A
	Whether inherited property (Yes or NO)	N·A·	N. A	N-A	N-V	N-A
5,75	Date of purchase in case of self acquired property	N-A	N·A	N-A	N.A	M-A
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	N·A	N·A	N·A
	Any Investment on the land by way of development, construction etc.	MIL	NIL	N.A	N.A	N'A
	Approximate Current market value	NIL	MIL	N·A	N·A	N·A
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	N-A	N·A	N-A	N·A	N-A
	Built up Area (Total measurement in sq. ft.)	N-A	N.A	N.A	N·A	N·A

	V kaher inherited property	N·A	N. a. i			
1	(' cs or NO)	W.V	N.A	N-A	N.A	N.A
	Descriptived property	N.A	N· A	N-4	N.A	N'A
	C ust of property (in case of prochase) at the time of prochase	NIL	NIL	N:A	N.V	NX
	Any Investment on the property by way of development, construction etc.	NIL	NIL	N·A	NA	NA
	Approximate Current market value	NIL	NIL	N·A	N·A	N:A
(iv)	Residential Buildings (including apartments,) Forth Family Location(s) Village, Ch. Survey number(s)	read Native	Mageshar Colony, S. K. Furi, Br. Rd. Patha	N·A	N.Y	NA
	Area (Total measurement in sq. ft.)	7 Kattha	1200 Sep. F4.	N·A	N· A	N·A
	Built up Area (Total measurement in sq. ft.)	N·A	1200 Sa.ft	N·A	N·A	N-A
	Whether inherited property (Yes or NO)	Yes.	No.	N.A	N·A	N.A
	Date of purchase in case of self acquired property	N.V	2006	M-A	N·A	N-A
	Cost of property (in case of purchase) at the time of purchase	MIL	8Lac.	N·A	N-A	N.A
	Any Investment on the land by way of development, construction etc.	NIL	NIL -	N·A	N·V	N'A
	Approximate Current market value	MIL/N'A	Rs. 18Lac.	N.A	N·A	NIM
(v)	Others (such as interest in property)	NIL	NIL	N.V	N·A	NA
(vi)	Total of Current Market Value of (i) to (v) above	7,50,000:00	18,00000:4	N.A	N·A	NX

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Bihar Vidhan Sabha, lac Loanter otos vehicle	N.A	N. A	ил	NA
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	N-A	W.V	N'A	N·A	NI-A

	A-1y other liability	NIL	NIL	N·A	N-A	N·A
	Grand total of liabilities	8,0000020	HIL	N·A	N-Y	N.V
(ii)	Dues to departments dealing with government accommodation	MIL	NIL	V-V	N'A	tv:A
	Dues to departments dealing with supply of water	NIL .	NIL	N.A	N·A	N·A
	Dues to departments dealing with supply of electricity	NIL	NIL	N·A	N:A	N-A
	Dues to departments dealing with supply of telephones/mobiles Dues to departments dealing with government transport (including aircrafts and helicopters) Income Tax Dues		NIL	М-Д	N·A	N·A
			NIL	N-A	NA.	N·A
			NIL	N.A	NA	N·A
	Wealth Tax Dues	NIL	NIL	N-A	N.A	NA
	Service Tax Dues MIL		NIL	N.A	N-A	N.A
	Municipal /Property Tax Dues	NIL	NIL	N:A	N·A	NA
	Sales Tax Dues NIL		NIL	N.A	N-A	N·A
	Any other dues	NIL	MIL	N.A	N·A	N-A
	Grand total of all Govt. dues	NIL	NIL	N.A	N.A	N.A

(7) Details of profession or occupation:

a. Self.....N.A.....

b. SpouseHouse wife
(8) My educational qualification is as under: Graduate - Magadharin, Bodh-Gaya

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/Kum. AMRENDRA PRATAP SINGH
2.	Full postal address	V+P - Chougain, P. S-Murar, Distl-Buxar
	Number and Name of the constituency and state	194, ARA
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Bhastiya Tanta Pasty
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N·A·

	CO	, Total number of Pending cort (s) have taken cognizat	cases where th	ie		N.A			N.A
5	L	th of	A # 10		Inc	ome Tax Retu			Hermy Stones
-		Candidate AEQPS 50	26L		2	0/2-13			5625= W
-	_	Spouse: ALGPD 45	ments that the late of the lat			N.A		-	V. A
6.	(c	Dependents No. /	of Assets and	Liabil	litie	N: A s in rupees		_ ^	I-A
-	_	Description	Self	Spous		Dependent-I	Depende	nt-II	Dependent-III
Α.		Moveable Asset (Total value)	13,94,767=74			N·A	M.		N'A
В.		Immovable Asset	NIL	18Lac	- 1	N.A	N.	A	N-A
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	NIL	glac		N·A	N.	A	N·A
	(ii)	Approximate Current Market Price of Asset (Total Value)	MIL	18La	c.	N·A	N-X	4	NA
7		Liabilities		MIL		N - A	N.	Δ	N.A
		(i) Government dues (Total)	HIL	MIL		NIA	N.		N·A
		(ii) Loans from Bank, Financial Institutions and others (Total) Rs. 4325	Loan Paid	NIL		N.A	N.	A	NA
8.	((ghest educational qualifi- raduate - Magadi Give details of School / Un urse) (Name of the School	cation:	ion wit	h fi	all form of the	certificate	/ diplourse	oma/ degree was completed.)

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified atday ofday	17/08/2013
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Aur endeloctapy
DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and nearly.